

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 256 OF 2018**  
**IA No. 1039 OF 2018**

**Dated: 14<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Chhattisgarh State Power Distribution Company  
Limited**

**.... Appellant(s)**

**Versus**

**M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorv Kurup  
Mr. A.C.Boxipatro

Counsel for the Respondent(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar for R-1

Mr. C.K.Rai  
Mr. Sachin Dubey for R-2

**ORDER**

**Admit.** Mr. Raunak Jain, learned counsel appearing for respondent no.1 requests for two weeks' time to file reply to the application for stay. Accordingly, he is directed file the reply on or before 28.09.2018 after serving copy on the other side. The learned counsel for respondent no.2 submits that they will file reply on the next date of hearing.

List the matter on **08.10.2018**.

**(S.D. Dubey)**  
**Technical Member**  
mk/vg

**(Justice N.K. Patil)**  
**Judicial Member**